

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulation, 2016

FOR THE ATTENTION OF THE CREDITORS OF M/s VINIT KNITTINGS PRIVATE LIMITED

RELEVANT PARTICULARS		
1	Name of corporate debtor	M/s VINIT KNITTINGS PRIVATE LIMITED
2	Date of incorporation of corporate debtor	31.12.1993
3	Authority under which the corporate debtor is incorporated/registered	REGISTRAR OF COMPANIES NCT OF DELHI AND HARYANA
4	Corporate Identity No/Limited Liability Identification No. of corporate debtor	U17123DL1993PTC056698
5	Address of the registered office and principal office (if any) of the corporate debtor	39/14, BAWANA ROAD, SAMEPUR EXTENSIVE INDUSTRIAL AREA, SAMEY PUR, DELHI-110042
6	Insolvency commencement date in respect of the corporate debtor	21.02.2022
7	Estimated date of closure of insolvency resolution process	20.08.2022 (180 days from the insolvency commencement date)
8	Name and registration number of the insolvency professional acting as interim resolution professional	KAMAL AGARWAL IBBI/IPA-001/IP-P00868/2017-18/11466
9	Address and e-mail of the insolvency professional, as registered with the Board	487/27 SCHOOL ROAD, NEAR PEERAGARHI METRO STATION, NEW DELHI- 110087 e-mail:-advocate.kamal.aggl@gmail.com
10	Address and e-mail to be used for correspondence with the interim resolution professional	487/27 SCHOOL ROAD, NEAR PEERAGARHI METRO STATION, NEW DELHI- 110087 e-mail:-cirp.vinitknittings@gmail.com Mob:- 9811138823
11	Last date for submission of claims	11.03.2022
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name of the class(es) -NONE-
13	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	1. NA 2. NA 3. NA
14	(a) Relevant Forms and (b) Details of authorized representatives are available at	Web Link:- NA Physical Address - NA

Notice is hereby given that the National Company Law Tribunal (NEW DELHI BENCH IV) has ordered the commencement of a corporate insolvency resolution process of M/s VINIT KNITTINGS PRIVATE LIMITED on 21.02.2022.

The creditors of **M/s VINIT KNITTINGS PRIVATE LIMITED**, are hereby called upon to submit their claims with proof **on or before 11.03.2022** to the interim resolution professional at the address mentioned against entry no 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit their claims with proof in person, by post or by electronic means.

A Financial Creditor belonging to a class, as listed against the entry no 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry no 13 to act as the authorized representative of the class (Specify class) in Form CA

Submission of false or misleading proofs of claim shall attract penalties.

Date:- 26/02/2022

Place:- New Delhi




(KAMAL AGARWAL)

Interim Resolution Professional

IBBI/IPA-001/IP-P00868/2017-18/11466

(The order for appointment of Interim Resolution Professional has been passed by Hon'ble NCLT NEW DELHI Bench IV on 21.02.2022 in CP(IB)No 1367/ND/2019, but the intimation along with the order copy thereof was received by the IRP on 25.02.2022. Accordingly, last date for submission of claims is 14th day from 25.02.2022 i.e., 11.03.2022). [Relevant forms for submission of claims may be downloaded from <https://www.ibbi.gov.in/home/downloads> Form B-Operational Creditors, Form C-Financial Creditors, Form D-Workman/ Employee, Form F- other creditors].

MOUZA SARAN FARIDABAD PIN-121002	REALIZATION.
PLACE: FARIDABAD DATED: 28.02.2022	Sd/- AUTHORIZED OFFICE POONAWALLA HOUSING FINANCE LIMITED (FORMERLY KNOWN AS MAGMA HOUSING FINANCE LIMITED)

FORM A PUBLIC ANNOUNCEMENT (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulation, 2016 FOR THE ATTENTION OF THE CREDITORS OF M/s VINIT KNITTINGS PRIVATE LIMITED	
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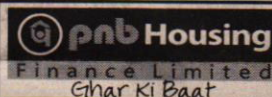
Date:- 26/02/2022
Place:- New Delhi

(KAMAL AGARWAL)

Interim Resolution Professional

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Regd. Office: 9th Floor, Antriksh Bhawan, 22, K.G. Marg, New Delhi - 110001.

PNB Housing Finance Ltd., 3rd Floor, 16/104 A, Shri Siddhivinayak Building, Civil Lines, Kanpur - 208001 (U.P.) PNB Housing Finance Ltd. 2nd Floor, Tulsi Complex, C-19/134, M-B, Shastri Nagar, Sagra, Varanasi- 221010 U.P.

NOTICE UNDER SECTION 13(2) OF CHAPTER III OF SECURITISATION & RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT 2002. READ WITH RULE 3(1) OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002 AMENDED AS ON DATE

We, the PNB Housing Finance Limited (hereinafter referred to as 'PNBHFL') had issued Demand notice U/s 13(2) of Chapter III of the Securitization & Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002. The said Demand Notice was issued through our Authorized Officer to all below mentioned Borrowers/Co-Borrower/Guarantors since your account has been classified as Non-Performing (NPA) Assets as per the Reserve Bank of India/ National Housing Bank guidelines due to non-payment of instalments/ interest. The contents of the same are the defaults committed by you in the payment of instalments of principals, interest, etc. Further, with reasons, we believe that you are evading the service of Demand Notice hence we are doing this Publication of Demand Notice which is also required U/s 13(2) of the said Act. You are hereby called upon to pay PNBHFL within a period of 60 Days of the date of publication of this demand notice

AGH Contact no -7838373610 GL A/c - 120000019813

by the ICICI HFC and the authorized officer of the ICICI or all the bids without furnishing any further reasons. High http://gold.samil.in, in case the auction does not due to any reasons, the auction in respect thereof not working days. Change in venue or date, if any, of the sale, details will be updated on our website

Issue issued in this regard.

Sd/-
Authorised Signatory
For, ICICI Home Finance Company Limited.

KA CO-OPERATIVE BANK LTD.

Pankha Road, Janak Puri, New Delhi-110058.
011-041, 25611042, 25611043, 25611044
Email: info@kangrabank.com, Website: www.kangrabank.com

Sd/-
Ndg
Dated: 17-01-2022

14
er Kumar Verma
nt Nagar Burari, Delhi-110084.
Shr Kumar Verma.
rd
Dr. 4893, Gali No. 41, GRD Floor, Reghar Pura, Karol Bagh,
12

Notice No. 1)
Block-A, Gali No.4, Sant Nagar Burari, Delhi-110084.
o. 2)

23,
akna
Block-A, Gali No.4, Sant Nagar Burari, Delhi-110084.
o.3)

315,
La
Block-A, Gali No.4, Sant Nagar Burari, Delhi-110084.
4)

315,
La
Sant Nagar Burari, Delhi-110084.
5)

SECTION 13(2) READ WITH RULE 3 (1) OF THE
CTION OF FINANCIAL ASSETS AND ENFORCEMENT OF
2002.

4,98
ent "The Kangra Co-operative Bank Ltd.", Head office at C-29
Puri, New Delhi- 110058, having its registered office at 1916, Chuna
eyond also having one of its branch office at 1 Khushal Complex, B-
d hereby serve upon you the Notices with the following notice
with rule 3(1) of the above mentioned Act.

5,66
a member of "The Kangra Co-operative Bank Ltd." having
account No. SNB/2/866.

tee
Secured Loan (Business) amounting to Rs.15,00,000/- (Rupees
an the notice no.1 in your Membership Account No. SNB/2/866.
at Branch.

a ting the above mentioned Secured loan facility to the noticee no.1,
20ender Kumar Verma, who was also a nominal member of our Sant

6,12
nominal membership no.01946, had also mortgaged her Property
TION, (WITHOUT TERRACE ROOF RIGHTS), CONSISTING OF

38
ROOM, ONE KITCHEN, THREE TOILET-CUM-BATH ROOM ON
Shd ON PIECE OF LAND MEASURING 150 SQ. YDS., i.e. 125.415

Elg EXTENDED ABAD/LAL DORA OF VILLAGE BURARI, DELHI-
v-2 : ROAD, WEST : OTHER'S PROPERTY, NORTH : OTHER'S

7,79
TY, ALONG WITH THE PROPORTIONATE SHARE OF THE LAND
FACILITIES OF ENTRANCE/PASSAGE/STAIRCASE, AND ONE

ak
UND FLOOR. As security in the above mentioned Secured Loan
an 1.

11
Verma W/o. Late Sh.Virender Verma, had expired, and therefore
ly the surviving Legal heirs of the Mortgagor Late Smt.Urmila Verma

v-2
erein apart from noticees no.1 & 5, noticees no.2,3 & 4 are being

8,6
Borrower Sh.Vikram Verma did not co-operated in providing the
es also the real sisters of the borrower Sh.Vikram Verma, as per the

ne
-07-2021, issued to the Borrower & Mortgagor stands withdrawn
ed as fresh Demand Notice in this case to all the above

15-2
Borrower Sh.Vikram Verma S/o. Late Sh.Virender Kumar Verma in

देखें। नए) अधिकारी धनियम" का प्रयोग हुए मांग क प्रवर्तन लिया है। मी लेन- होगा। आमंत्रित	लि., स्वास्तिक गाडनिया, वाराणसी, उत्तर प्रदेश-221003, भारत एवं 66, लव कुल बंगला एसएनआर, नरोदा अहमदाबाद, सैट मैरी स्कूल अहमदाबाद, गुजरात-382130, भारत	डी-31, नालरा तल, एस.एम. प्लॉट नं. 238, टावर-डी, स्वास्तिक गाडनिया, एच. नं. एस-29/3ए, टी-डी3/31, स्वास्तिक गाडनिया, ग्राम शिवापुर, परगणा शिवापुर।	तदनुसृत मात्र) 17.11.2021 को।
तिथि: 27.02.2022 स्थान: कानपुर, वाराणसी	हस्ता/- (प्राधिकृत अधिकारी) पीएनबी हाउसिंग फाइनेंस लिमिटेड के लिबे		

प्रपत्र ए
सार्वजनिक उद्घोषणा
(भारतीय ऋणपोषण क्षमता एवं दिवालिया बोर्ड (निगमित व्यक्तियों हेतु ऋणशोधन क्षमता समाधान प्रक्रिया)
विनियमावली 2016 के विनियम 6 के अंतर्गत)
मै. विनीत निटिंग्स प्राइवेट लिमिटेड के ऋणदाताओं के ध्यानार्थ

उपयुक्त विवरण	
1. निगमित देनदार का नाम	मै. विनीत निटिंग्स प्राइवेट लिमिटेड
2. निगमित देनदार के निगमीकरण की तिथि	31.12.1993
3. प्राधिकरण, जिसके अंतर्गत निगमित देनदार निगमीकृत/पंजीकृत है	कंपनी रजिस्ट्रार, राक्षस दिल्ली और हरियाणा
4. निगमित देनदार की निगमित पहचान सं./संमिति दायित्व पहचान सं.	U17123DL1993PTC056698
5. निगमित देनदार के पंजीकृत कार्यालय तथा प्रधान कार्यालय (यदि कोई हो) का पता	39/14, बबाना रोड, समयपुर एक्सटेंसिव इंडस्ट्रियल एरिया, समयपुर, दिल्ली-110042
6. निगमित देनदार के संदर्भ में ऋणपोषण क्षमता की प्रारंभिक तिथि	21.02.2022
7. ऋणशोधन क्षमता समाधान प्रक्रिया समापन की अनुमानित तिथि	20.08.2022 (ऋणशोधन क्षमता प्रारंभिक तिथि से 180 दिवस)
8. अंतरिम समाधान पेशेवर के रूप में कार्यरत ऋणपोषण क्षमता पेशेवर का नाम तथा पंजीकरण संख्या	कमल अग्रवाल IBBI/IPA-001/IP-P00868/2017-18/11466
9. बोर्ड के साथ पंजीकृतानुसार, ऋणशोधन क्षमता पेशेवर का पता तथा ई-मेल	487/27, विद्यालय मार्ग, निकट पीरामगढ़ी मेट्रो स्टेशन, नई दिल्ली-110087 ई-मेल : advocate.kamal.aggl@gmail.com
10. अंतरिम समाधान पेशेवर के साथ पत्र-व्यवहार हेतु उपयोग किया जानेवाला पता तथा ई-मेल	487/27, विद्यालय मार्ग, निकट पीरामगढ़ी मेट्रो स्टेशन, नई दिल्ली-110087 ई-मेल : cirp.vinitknittings@gmail.com मोबाइल- 9811138823
11. दावों को जमा करने की अंतिम तिथि	11.03.2022
12. अंतरिम समाधान पेशेवर द्वारा निर्धारित, धारा 21 की उप-धारा (6ए) के उपवाक्य (बी) के अंतर्गत, ऋणदाताओं की श्रेणियां, यदि कोई हों	श्रेणी(यों) का/के नाम: कुछ नहीं
13. एक श्रेणी के तहत ऋणदाताओं के प्राधिकृत प्रतिनिधि के रूप में कार्य करने के लिए चिन्हित ऋणपोषण क्षमता पेशेवरों के नाम	1. लागू नहीं 2. लागू नहीं 3. लागू नहीं
14. (क) उपयुक्त प्रपत्र तथा (ख) प्राधिकृत प्रतिनिधियों के विवरण यहां उपलब्ध हैं:	वेबलिक: लागू नहीं वास्तविक पता: लागू नहीं

एतद्वारा सूचित किया जाता है कि राष्ट्रीय कंपनी विधिक अधिकरण (नई दिल्ली शाखा IV) ने दिनांक 21.02.2022 को मै. विनीत निटिंग्स प्राइवेट लिमिटेड की निगमित ऋणशोधन क्षमता समाधान प्रक्रिया को प्रारंभ करने का आदेश दिया है।
एतद्वारा मै. विनीत निटिंग्स प्राइवेट लिमिटेड के ऋणदाताओं को, प्रविष्टि सं. 10 के समक्ष वर्णित पते पर, अंतरिम समाधान पेशेवर के पास, 11.03.2022 को अथवा इससे पूर्व, साक्ष्य के साथ अपने दावे प्रस्तुत करने के लिए कहा जाता है।
वित्तीय लेनदार अपने दावों को साक्ष्य के साथ केवल इलेक्ट्रॉनिक माध्यम द्वारा जमा करेंगे। समस्त अन्य लेनदार अपने दावों को साक्ष्य के साथ व्यक्तिगत रूप में, डाक द्वारा अथवा इलेक्ट्रॉनिक माध्यम से जमा कर सकते हैं।
प्रविष्टि सं. 12 के समक्ष सूचीबद्धानुसार, किसी एक श्रेणी से संबंधित एक वित्तीय ऋणदाता यानी लेनदार जो है वह प्रपत्र सीए में श्रेणी (श्रेणी विनिर्दिष्ट करे) के प्राधिकृत प्रतिनिधि के रूप में कार्य करने हेतु प्रविष्टि सं. 13 के समक्ष सूचीबद्ध तीन ऋणपोषण क्षमता पेशेवरों के मध्य में से अपनी पसंद के प्राधिकृत प्रतिनिधि को विनिर्दिष्ट करेगा।
दावे के गलत अथवा भ्रामक साक्ष्य जमा करने पर दंड अधिनियम किया जाएगा।
दिनांक: 28/02/2022
स्थान: नई दिल्ली

(कमल अग्रवाल)
अंतरिम समाधान पेशेवर
IBBI/IPA-001/IP-P00868/2017-18/11466

(अंतरिम समाधान पेशेवर की नियुक्ति का आदेश माननीय एनसीएलटी नई दिल्ली पीठ IV द्वारा सीपी(आईबी) नं. 1367/एनडी/2019 के अंतर्गत 21.02.2022 को पारित किया गया है, परंतु उसकी आदेश प्रति के साथ सूचना या कहीं जानकारी जो थी उसे 25.02.2022 को आईआरपी द्वारा प्राप्त किया गया था। तदनुसार ही दावों को जमा करने की अंतिम तिथि 25.02.2022 से 14वें दिवस को अर्थात् 11.03.2022 निर्धारित की जा सकती।)। खदावों को जमा करने के लिए उपलब्ध सुसंगत प्रारूपों या कहीं प्रपत्र को <https://www.ibbi.gov.in/home/downloads> Form B-Operational Creditors, Form C-Financial Creditors, Form D-Workman/Employee, Form F-other creditors से डाउनलोड किया जा सकता है।

आभूषण(जी) को छुड़ाने के इच्छुक है, वे उस मूल
जर्ता(ओं) द्वारा आभूषणों को गिरवी रखा गया था
प्राधिकारी के निम्न वर्णित नंबरों पर संपर्क कर
भुरीय राशि का प्रतिभुगतान करने में विफल रहते
नीलामी के माध्यम से जनसाधारण/बोलीदाताओं
आयोजन शनिवार 12 मार्च 2022 को 12.30 बजे
के माध्यम से ऑनलाइन किया जाएगा।
7838373610, जीएल खाता- 120000019613
सी द्वारा पुष्टिकरण किए जाने के अधीन है और
कारी के पास बिना कोई भावी कारण बताए ही
ने का अधिकार सुरक्षित है। नीलामी का आयोजन
किया जाएगा, और यदि किसी कारणवश नीलामी
तो उससे संबंधित नीलामी का संचालन अगले
तिथि में परिवर्तन, यदि कोई हो, और विक्रय के
ग अद्यतन हमारी वेबसाइट www.icicifhc.com

नहीं किया जाएगा।
हस्ता/-
प्राधिकृत अधिकारी
आईसीआईसीआई होम फाइनेंस कंपनी लिमिटेड

A CETP SOCIETY (REGD.)
Industrial Area Phase-I, New Delhi- 110020

TENDERS	
Eligible parties for the supply of mentioned below and Registered Contractor Bio Treatment as per tender term.	
	Qty. Required
	16 MT
	12 MT
6	50 MT
	30 MT
6-1	50 MT per annum
store	30 MT per annum
re content.	2 MT per Annum
)	35 MT per Annum

or of the Society for each of the Tender.
f cost from CETP Society's Regd. Office
till 4:30 pm. The interested Bidders may
ect so as to reach the Society's office on
sit the same in person in the Tender Box
08-03-2022. Tenders received after due
The received tenders will be opened on
anagement reserves the right to accept,
any bid without assigning any reason.
ABL Approved Laboratory.
packing & unloading charges and GST
Sd/-
Kuldip Khanna (President)